

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:527
ANSWERED ON:03.05.2000
BLACKLISTING OF NGOS
AJAY SINGH CHAUTALA;RAMSHETH THAKUR

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the attention of the Government has been drawn to the news-item captioned `Government blacklists 17 NGO's stops funds` appearing the Indian Express dated April 8, 2000;
- (b) if so, the facts of the matter reported therein;
- (c) whether the Government have filed FIRs against the NGOs which have misappropriated funds;
- (d) if so, the details thereof alongwith funds misappropriated, the funds released and recovered showing the names and addresses of NGOs;
- (e) the steps being taken/proposed to check the misuse of funds; and
- (f) the efforts being made/proposed to ensure better utilisations of funds and accountability?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

(a) Yes, Sir.

(b),(c) & (d) A statement is laid on the Table of the House.

(e)&(f) Monitoring and evaluation of the performance of the NGOs receiving grant-in-aidis carried out through inspections by the representatives of the State Governments, nodal agencies and the Ministry's own officials. In order to further improve this process, formats for reporting of work done by the NGOs themselves and the proforma for inspections are being revised to get improved quality of data, which shall enable assessment of the effectiveness of the work done by the NGO and reduce the chances of defalcation of funds. Other measures being adopted are inter alia improving publicity of releases made so that the work of the NGOs comes under public scrutiny, resulting in improved accountability, increase in frequency of inspections for effective monitoring etc.

STATEMENT REFERRED TO IN REPLY TO PARTS (b), (c) & (d) OF STARRED QUESTION NO.527

LIST OF NGOS FOUND INVOLVED IN MISUTILISATION OF FUNDS OR MISREPRESENTATION OF FACTS OR OTHER WISE INVOLVED AND THE ACTION TAKEN BY THE GOVERNMENT

(Rs. in lakhs)

S.No. Name of the NGO Grant Released Action taken Amount Recovered

1. Pandit Bachan Pandey Mahila Vikas Sansthan, Gopalganj, Bihar	33.94	State Government asked to recover the grants	Nil
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(Under the Scheme for Prevention of Alcoholism and Substance (Drugs) Abuse and seize the assets created out of the Government funds.

State Govt. being constantly reminded for speedy action.

Pandit Bachan Pandey Mahila Vikas Sansthan, Gopalganj, Bihar	-	It had been released grant-in-aid upto	Nil
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(under the Scheme for running 1995-96 for running a

a Residential School for residential school.
Scheduled Castes) No inspection report
has been received from
the State Govt.

2.Gulab Singh Mahila Evam Bal 9.54 State Govt asked to Nil
Kalyan Sangh, Vill & P.O. recover the grants and
Rukundipur, Daraunda, Siwan, seize the assets created
Bihar (Under the Scheme for out of the Govt. funds.
Prevention of Alcoholism and It is being constantly
Substance(Drugs) Abuse reminded for speedy action.

3.Association of Moral Guide and 6.25 - do - Nil
Service to Poor [AMGALAS], At/P.O.
Distt.Nayagarh, Orissa (Under the
Scheme for Prevention of Alcoholism
and Substance(Drugs) Abuse

4.Asha Bal Mandir Shiksha Samiti, 2.52 - do - Nil
Plot No.1, B.Krishnapuri, Jaipur-1

(Under the Scheme for Prevention of
Alcoholism and Substance(Drugs) Abuse

5.Social Welfare Society, 2-A, 0.87 - do - Nil
Main Road, Tittagudi, Tamil Nadu

(Under the Scheme for Prevention of
Alcoholism and Substance(Drugs) Abuse)

6.Haldia Samaj Kalyan Parishad, P.O. 19.49 - do - Nil
Anantpur, Via Gutahata, Dist.Midnapore,
West Bengal (Under the Scheme for
Prevention of Alcoholism and Substance

(Drugs) Abuse.)

Haldia Samaj Kalyan Parishad, Distt. 3.70 On receipt of the complaints Nil
Midnapore, West Bengal (Under Scheme against the organisation in
for Street Children) 1996, the further grant to
the organisation was stopped.
Enquiry was made by the Ministry.
It transpired that no activity
was being carried out in the
premises of the organisation.
The Govt.of West Bengal was
requested in June, 1998 for a
Special Report on the activities
of organisation. In spite of
last reminder sent in Dec,1999,
the State Govt. have not so far
sent the report.

7.Shaheed Abdul Hameed Education 0.84 State Govt asked to recover Nil
Institute, Dherwaha, Khatipura, the grants and seize the
Ward No. 60, Dist. Yuvatmal, assets created out of the
Maharashtra (Under the Scheme Govt.funds. It is being
for Prevention of Alcoholism constantly reminded for
and Substance(Drugs) Abuse speedy action.

8.SHRADHA, Pakyong, East Sikkim 3.61 State Govt asked to recover Nil

(Under the Scheme for Prevention of the grants and seize the assets
Alcoholism and Substance(Drugs) Abuse) created out of the Govt.funds.
It is being constantly reminded

for speedy action.

9.Akhil Bharatiya Samaj Kalyan 2.54 - do - Nil
Prathisthan, Sewa Puri, Deoria,
U.P.(Under the Scheme for Prevention
of Alcoholism and Substance(Drugs) Abuse

10.Anjuman Madrasa Islamia, Jalaun, 5.10 - do - Nil
U.P. (Under the Scheme for Prevention
of Alcoholism and Substance(Drugs) Abuse

Anjuman Madrasa Islamia, Jalaun, U.P. 8.81 Blacklisted on 28.9.99 on the Nil

(under ADIP Scheme) basis of enquiry conducted on
receipt of complaints against
the organisation which were
referred to the State Govt. of
U.P. The organisation has filed
a Writ Petition against
blacklisting in the High Court
of Allahabad.

11.National Institute of Social 7.94 State Government asked to recover Nil
Welfare, Faizabad, U.P. the grants and seize the assets

(Under Drugs Scheme.) created out of the Government funds.
State Government being constantly
reminded for speedy action.

National Institute of Social Welfare, 7.47 The State Government have decided Nil
Faizabad, U.P. (Social Defence Scheme.) to file FIR against organization

National Institute of Social Welfare, 10.00 The State Government is taking Nil
Faizabad, U.P. (ADIP Scheme.) appropriate action against the
organisation. Further grant to the
organization has been stopped.

National Institute of Social 5.49 Grant-in-aid to this organisation Nil
Welfare, Faizabad, U.P. (Under the had been released in the year
Scheme for running a Residential 1999-2000 as Ist instalment.
Primary School for Scheduled Castes) Further grant has not been released
since inspection report for the year
1999-2000 has not been received.

12.Sarvodaya Gram Avam Mahila 7.38 Organisation found defunct and Nil
Vikas Sansthan, M.Rampur, U.P.(Under inactive. The State Govt. has been
the Scheme for Prevention of Alcoholism asked to take action against the
and Substance(Drugs) Abuse) State Government officers who had
been sending satisfactory reports in
respect of the organisation. The State
Government also been asked to recover
the grant released and seize the assets
created by the organisation, out of
the Govt. funds, and file a criminal
case against the organisation.

13.Ambedkar Shiksha Prasarak Samiti, 5.10 Blacklisted by TD Division of this Nil
Nilchlaul, Maharajganj, U.P. Ministry for forgery of signature of
State Govt.officers. The matter has
been taken up with the Govt.of U.P.
for establishing whether the recomm-
endation of the State Govt for grant
under the Scheme for Prohibition was
also forged. The State Govt.asked to
recover the grant and seize the assets

in case forgery of signature is proved.

14. Abhinav Sewa Sansthan, Dwarika 5.10 State Government asked to recover Nil
Ganj, Sultanpur, U.P. (Under the the grants and seize the assets
Scheme for Prevention of Alcoholism created out of the Government funds.
and Substance (Drugs) Abuse) State Government being constantly
reminded for speedy action.

15. U.P. Rana Beni Madhav Jan Kalyan 14.70 On receipt of a report from DM, Rai Nil
Samiti, Rai Bareilly, U.P. (Under the Bareilly that the Secretary of the
Scheme for Prevention of Alcoholism organisation forged signature of DM
and Substance (Drugs) Abuse) and other State officials to obtain
grant from this Ministry, all grants
under the Scheme of the Ministry have
been discontinued. DM, Rai Bareilly
has informed that FIR has been lodged
against the Secretary of the
organisation and a few others in
forgery cases. The State Govt. has been
asked to enquire into the matter and
furnish a factual report.

16. Indian Institute of Rural 16.86 The grants to these organisation have Nil
Reconstruction and Social Change, been released after receipt of
Jehanabad, Bihar (under requisite documents required to be
submitted like audited accounts,
item-wise break up of expenditure,
audited utilization certificate etc.
and the recommendations and inspection
report of the State Govt. In these
cases it had come to the notice of the
Ministry subsequently during a test
inspection that the recommendations of
the State Government has been
fraudulently obtained.

17. Gramin Vikas Sansthan, Gaya, Bihar 29.75 The Office of Chief Nil

(under Scheme for Spl. School for MR Commissioner for
Children & Scheme for Rehabilitation Disability vide their
Centre for Mentally Retarded) letter dated 12.2.99,
on the basis of a com-
munication received from
Secretary (Welfare),
Govt. of Bihar informed
the Ministry that this
organization has received
funds from the Ministry
on the basis of false
recommendations and,
therefore, recommended for
blacklisting. The Ministry
was also informed that the
Govt. of Bihar is initiating
action at their level also.
The Ministry vide its comm-
unication No. 37-3(1)-HW-II
dated 2.6.99 addressed to
Secretary, Deptt. of Social
Welfare, requested the State
Govt. to recover the grant-
in-aid mentioned in the
previous column. The State
Govt. was also requested to freeze
the bank accounts of these
organizations and attach the
premises. The State Govt. was
also advised that all assets whether
movable or immovable may be
confiscated and a detailed report
on the action taken against the
organizations may be intimated.
Subsequently, a circular was
issued on 29.9.99 conveying the
decision of the Ministry to blacklist
this organization. Further grant to

this organization has been stopped under the Scheme to promote voluntary action for persons with Disability. It is expected that the State Govt. would act on the advise of the Ministry. No feed back has been received from the State Govt.

Gramin Vikas Sansthan, Gaya, Bihar - Grant-in-aid till 1997-98 for Nil

(under Grant-in-aid for Type & (1) Type & Shorthand Centre Shorthand Centre, Tailoring Centre (2) Tailoring Centre and and Motor Driving) (3) Motor Driving.
No inspection report from the State Govt. has been received.

18.Nandini Bal Vikas and Gramin 5.95 It has since been blacklisted Nil
Gramodhyog Sewa Samiti, Vill.Parbati, and further grant-in-aid to P.O-Harwanshpur, Distt.Gonda, U.P. the organisation has been stopped.

(Under setting up of one Old Age Home, One Day Care Centre and One Mobile Medicare Unit for Old Age persons) The organisation has represented against the action of blacklisting and refuted the report of designated inspecting agency.
The reply of the organisation is under examination.

19.Orissa Association of the Deaf, 1.95 It was released grant-in-aid Nil
Plot No.105/A, Palashpalli, Aerodrome for the first time during the Area, Bhubaneshwar, Pin-751009. (Under year 98-99 for setting up setting up of one Old Age Home, One of one Old Age Home, One Day Care Centre and One Mobile Medicare Day Care Centre and One Unit for Old Age persons) Mobile Medicare Unit for the aged people. But the State Govt. on 17.11.99 reported that the organisation did not start even a single programme even after a long period. On the basis of this report, further grant has been stopped and the Director, Social Welfare, State Govt.of Orissa has been requested to recover the grant released to this organisation. The reply of the State Govt. is still awaited.